

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 101

CP(IB) No. 19/Chd/Hry/2024

**IN THE MATTER OF:**

Singraj Singh (PG)

...Petitioner

**Under Section:** 94(1), IBC 2016

**Order delivered on 10.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner:

Mr. Vishav Bharti Gupta, Advocate  
Mrs. Ubhai Bharti Gupta, Advocate

For the Financial Creditor/SBI:

Mr. Rakshit Gupta, Advocate

For the RP:

Ms. Swati Saluja, Advocate

**ORDER**

Objections have been filed by Ld. Counsel for the Financial Creditor-SBI vide Diary No. 00174/2 dated 27.05.2024. The same are under objections. Ld. Counsel for the Financial Creditor-SBI is directed to remove the objections during the course of day. It is stated by Ld. Counsel for the RP that she has e-filed the rejoinder/response to the objections. Let the hard copy of the same be filed during the course of day. Let the matter be listed for arguments on 07.08.2024.

Sd/-

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**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti